

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 128/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of Power Purchase Agreement dated 27.11.2013 between GMR Energy Trading Ltd. and Tamil Nadu Power Distribution Corporation Ltd. (erstwhile TANGEDCO) read with Back-to-Back Power Sale Agreement dated 01.03.2012 between GMR Warora Energy Limited and GMR Energy Trading Ltd. challenging TNPDC's unlawful and unwarranted dispute to Supplementary Bill dated 13.03.2025 raised by GWEL/GETL claiming compensation towards the additional cost incurred for procurement of As-Is-Where-Is-Basis Coal / RCR Coal and Washery Coal as alternate coal to meet the shortfall in supply of coal (which has already been held to qualify as a Change in Law).

Petitioners : GMR Warora Energy Limited (GWEL) and Anr.

Respondent : Tamil Nadu Power Distribution Corporation Limited (TNPDC)

Date of Hearing : **8.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, GWEL
Shri Yashaswi Kant, Advocate, GWEL
Ms. Priyanka Vyas, Advocate, GWEL
Ms. Anusha Nagarajan, Advocate, TNPDC

Record of Proceedings

At the outset, learned counsel for the Respondent, TNPDC, requested opening of the e-filing portal to file its reply. The learned counsel for the Petitioner also sought four weeks' time thereafter to file a rejoinder.

2. Considering the above, the Commission permitted the Respondent, TNPDC, to file its reply within three days with a copy to the Petitioner, who may file its rejoinder within four weeks thereafter.
3. The Petition will be listed for hearing on **19.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

